

CENTRAL ELECTRICITY REGULATORY COMMISSION  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001  
Ph:23753942 Fax- 23753923

**Diary No.191/2017**

Date: 18.7.2017

To

The Director,  
Aalishan Energy Pvt. Limited,  
H.No. 210-211, 1<sup>st</sup> Floor, D-16  
Sector-3, Rohini,  
Delhi-110085

**Subject: Application for grant of licence for inter-State trading under  
Section 15 of the Electricity Act, 2003.**

With reference to your petition on the subject mentioned above, you are directed to furnish the following clarification/documents/information on an affidavit, on or before 18.8.2017:

- a) Copy of the Certificate of Incorporation of the Company in 1998 and the certificate for subsequent change of name of the Company (if any);
- b) Audited Special Balance Sheet for any date falling within 30 days immediately preceding the date of making the application i.e. 19.5.2017 along with notes, schedule and comments of Auditor in terms of Regulation 6(1)(b) of the Trading Licence Regulations.
- c) Details of Loans and Advances (Short-Term and Long Term) given to associates as on Special Balance Sheet; and
- d) Resume of all members of core management team indicating their educational/professional qualifications, present and past experience details with name of organization, position held in chronological order by clearly mentioning whether they are full time professionals or not in terms of Regulation 3(2) of the Trading Licence Regulations.

Yours faithfully

Sd/-  
(T.D. Pant)  
Deputy Chief Legal